IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO II

(22) C.P.(IB)-2872(MB)/2018

CORAM: **SHRI. RAJASEKHAR V. K**
MEMBER (Judicial)

SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.02.2020**

NAME OF THE PARTIES: Infobip India Pvt. Ltd
V/s
Tubelight Communications Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Operational Creditor present.
2. He seeks to withdraw the present petition with liberty to file a fresh. Accordingly, **C.P.(IB)-2872(MB)/2018** is dismissed as withdrawn. Liberty is however granted to the Operational Creditor to approach the Tribunal again in accordance with law.
3. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
MEMBER (Technical)

Sd/-
RAJASEKHAR V. K
MEMBER (Judicial)

24.02.2020
Jd